

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONMTEMPT PETITION (C) No.97/1992

IN

W.P.(C) No. 972/1991

MOHD. ASLAM @ BHURE

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

WITH

W.P.(C) No. 160/2002

W.P.(C) No. 332/2006

O R D E R

The petitioner has passed away. The larger lis is settled by the Constitution Bench of this Court in its judgment reported as (2020) 1 SCC 1 titled "M. Siddiq (D) through Lrs. Vs. Mahant Suresh Das & Ors." dated 09.11.2019. Unfortunately, this matter was not listed at an earlier time frame, be that as it may, the lis really does not survive for consideration.

The original writ petition(s) itself is over.

In view of the aforesaid, we are not inclined to proceed further with the contempt petition.

The contempt proceedings are closed.

W.P.(C) No.160/2002 & W.P.(C) No.332/2006.

The writ petitions stands disposed of.

.....J.
(SANJAY KISHAN KAUL)

.....J.
(ABHAY S. OKA)

.....J.
(VIKRAM NATH)

NEW DELHI
30th August, 2022

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT. PET. (C) No. 97/1992 in W.P.(C) No. 972/1991

MOHD. ASLAM @ BHURE

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH

W.P.(C) No. 160/2002 (PIL-W)

W.P.(C) No. 332/2006 (PIL-W)

Date : 30-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. M. M. Kashyap, AOR
Md. Imran Kashif, Adv.
Ms. Poonam Seth, Adv.
Ms. Swati Jain, Adv.For Respondent(s) Ms. Garima Prashad, AAG/Sr. Adv.
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

Applicant-in-person

Mr. P. Parmeswaran, AOR

Ms. Hemantika Wahi, AOR

Mr. Dinesh Kumar Garg, AOR

Mr. Rajeev kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Ms. Vaidruti Mishra, Adv.

Mr. Kamendra Mishra, AOR

Mr. Ejaz Maqbool, AOR

Mr. Saif Zia, Adv.

Ms. Pratibha Jain, AOR

Mr. Tushar Mehta, SGI
Mr. K. M. Nataraj, ASG
Mr. Vikramjit Banerjee, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Ankur Talwar, Adv.
Mr. Abhishek Singh
Mr. Shivam Singhanian, Adv.
Mr. Kartik Dey, Adv.
Mr. P. V. Yogeshwaran, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR
Mr. Anuj Srinivas Udupa, Adv.
Mr. Nakul Chengappa K.k., Adv.
Mr. Chitransh Sharma, Adv.

Mr. Puneet Jain, Adv.
Ms. Christi Jain, Adv.
Mr. Yogit Kamat, Adv.
Mr. Mann Arora, Adv.
Mr. Umang Mehta, Adv.
Ms. Shruti Singh, Adv.
Ms. Shipra Singh, Adv.
Mr. Abhinav Deswhal, Adv.

Ms. Archana Pathak Dave, Adv.
Ms. Dipanvita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

The contempt proceedings are closed in terms of the signed order.

Pending application(s) stand disposed of.

W.P.(C) No. 160/2002 & W.P.(C) No. 332/2006.

The writ petitions stands disposed of in terms of the signed order.

Pending application(s) stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER

(signed order is placed on the file)